

S.No.17

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
22-04-2024 AT 10:30 AM**

**CP(IB) No.525/9/HDB/2019**

**AND**

**IA (IBC) 760/2022 in CP(IB) No.525/9/HDB/2019**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Binjusaria Ispat Pvt Ltd

**...Operational Creditor**

**AND**

Abhirama Steels Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA (IBC) 760/2022**

Mr Subba Rao, Resolution Professional present through Video Conference and stated that he had filed a memo on 02.04.2024 stating that Hon'ble Supreme Court has vacated the interim stay and disposed of the matter. For consideration, matter adjourned to 27.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**